

Statement

*The cases registered under the Scheduled Castes and the Scheduled Tribes
(Prevention of Atrocities) Act, 1989 and their disposal during 1990*

Sl. No.	State/UT	No. of cases with police during 1990	No. of cases closed after investigation	No. of cases challan-ed	No. of cases pending for investigation	No. of cases pending in court	No. of cases pending in acquittal	No. of cases pending with court
1.	Andhra Pradesh	17	1	13	3			13
2.	Bihar	392	106	33	253	-	12	338*
3.	Goa	25	1	4	-	-	-	4
4.	Gujarat	356	23	322	II	4	2	336
5.	Haryana	88	8	80	-	2	19	59
6.	Himachal Pradesh	2	—	1	1	—	—	1
7.	Karnataka	129	17	-	112	-	-	-
8.	Kerala	36	-	18	18	-	1	17
9.	Madhya Pradesh	1049	20	935	94	1	-	934
10.	Maharashtra	73	-	62	11	-	-	62
11.	Orissa	7	-	6	1	-	-	6
12.	Punjab	13	4	6	3	-	-	6
13.	Rajasthan	1012	363	323	326	13	177	133
14.	Tamil Nadu	4	-	3	1	-	-	3
15.	Uttar Pradesh	594	89	457	48	2	3	452
16.	Dadra & Nagar Haveli	1	-	1	-	-	-	1
17.	Delhi		-	-		-	-	1@

Note:- 1. This Act is not applicable to Jammu & Kashmir.
 2. Information in respect of other States & UTs is NIL.
 3. Information not received from West Bengal.
 4. @ : Includes transferred cases